

Bill No. XLIV of 2016

THE CONSTITUTION (AMENDMENT) BILL, 2016

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further to amend the Constitution of India.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

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| 1. | (i) This Act may be called the Constitution (Amendment) Act, 2016. | Short title and commencement. |
| | (ii) It shall come into force with immediate effect. | |
| 5 | 2. After article 16 of the Constitution, the following article shall be inserted, namely:— | Insertion of new article 16A. |

“16A Every citizen who has attained the age of eighteen years shall have the right to employment:	Right to employment.
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Provided that any such citizen, who is not provided with employment shall be entitled to unemployment allowance at such rate as Parliament may, by law, determine.”.

STATEMENT OF OBJECTS AND REASONS

Even after sixty-nine years of independence, twenty-seven per cent population of India is living below poverty line and a large number of people are starving every year. Although poverty has been controlled to some extent, a large section of our society is unemployed and they do not have any source of income. Due to unavailability of adequate employment opportunities the youth indulge in fanatic, terrorist and criminal actions to sustain themselves and get involved in other anti-social activities such as abduction, banditry, hijacking etc. which is not good for the unity and integrity of the country. Hence, it is high time to amend the Constitution for making employment a fundamental right so that young generation does not get involved in anti-national activities. Besides, provision of payment of unemployment allowance has also been made until the citizens are provided with employment. This will help the young generation financially and refrain them from engaging in anti-national activities and will dedicate themselves in the nation building activities.

Hence this Bill.

VISHAMBHAR PRASAD NISHAD

FINANCIAL MEMORANDUM

Clause 2 of the Bill provides for making the right of employment a fundamental right. It further provides that every citizen who has not got any employment shall be entitled to get an unemployment allowance at such rate as may be prescribed by the Parliament by law. The Bill, therefore, if enacted would involve expenditure from the Consolidated Fund of India. Initially, it is estimated to incur recurring expenditure of about rupees five thousand crore per annum.

A non-recurring expenditure of about rupees one thousand crore is also likely to be incurred.

RAJYA SABHA

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(Shri Vishambhar Prasad Nishad, M.P.)